

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 14
(To be answered on the 2nd February 2017)**

APPOINTMENT OF CHIEF OPERATING OFFICER BY JET AIRWAYS

14. SHRI LALLU SINGH

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether in contradiction to the guidelines of Directorate General of Civil Aviation (DGCA), a foreign national has been appointed as Chief Operating Officer in Jet Airways without security clearance which may hamper the security of works and passengers, if so, the details thereof;
- (b) whether it is essential to obtain clearance before appointing a foreign national to such sensitive posts and the reasons for non-compliance by Jet Airways; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): No Madam.

(b) & (c): As per para 4.1.5 of Civil Aviation Requirements (CAR) Series 'C', Part II, Section 3 - Air Transport for Scheduled Air Transport Operations - The positions of the Chief Executive Officer (CEO) and/or Chief Financial Officer (CFO) and/or Chief Operating Officer, if held by foreign nationals, need to be security cleared from Ministry of Home Affairs before appointment in Company.
